

**HIGH COURT OF TRIPURA
AGARTALA**

No.F.29(6) –HC/2013-17/18656

Dated, Agartala, the 13th November, 2017

NOTIFICATION

Hon'ble the High Court has been pleased to make the following guidelines for designation of senior advocates in the High Court of Tripura in terms of the Judgment and order dated 12.10.2017 of the Hon'ble Supreme Court of India in Writ Petition (Civil) No.454 of 2015 [Ms. Indira Jaising—Petitioner(s) Versus Supreme Court of India through Secretary General and Ors. —Respondent(s)]:

01. (i) All matters relating to designation of senior advocates in the High Court of Tripura shall be dealt with by a permanent committee to be known as 'the Committee for designation of Senior Advocates'.
- (ii) The Permanent Committee will be headed by Hon'ble the Chief Justice of the High Court and consist of the two (2) senior most Judges of the High Court and the Advocate General as members who will nominate another member of the Bar to be the 5th member of the Permanent Committee.
- (iii) The Permanent Committee shall have a permanent Secretariat, the composition of which will be decided by Hon'ble the Chief Justice in consultation with other members of the Committee.
- (iv) The Advocates having 10 years' practice at the Bar will be eligible to apply for designation as senior advocate. All applications of advocates for designation as senior advocate including written proposals by the Hon'ble Judges will be submitted to the Secretariat. On receipt of such applications, or proposals from Hon'ble Judges, as the case may be, the secretariat will compile relevant data and information with regard to the reputation, conduct, integrity of the advocate(s) concerned including his/her participation in the Pro-bono work, reported Judgments in which the concerned advocate(s) had appeared and the number of such judgments for the last 5 years. Source(s) form which the information / data will be sought and collected by the Secretariat will also be decided by the Permanent Committee.
- (v) The Secretariat will then publish the proposal of designation of a particular advocate in the official website of the High Court inviting suggestions / views of other stakeholders in the proposed designation.
- (vi) After the data base in terms of above is compiled and all information, as may be specifically directed by the Permanent Committee to be obtained in respect of any particular candidate is collected, the Secretariat shall put up the case before the Permanent Committee for scrutiny.
- (vii) The Permanent Committee will examine each case in the light of the data provided by the Secretariat of the Permanent Committee,

interview the concerned Advocate and make its overall assessment on the basis of a point based format as indicated below:

S.No	Matter	Points
1.	Number of years of practice of the Applicant Advocate from the date of enrolment. [10 points of 10-20 years of practice; 20 points for practice beyond 20 years]	20 Points
2.	Judgments (Reported and unreported) which indicate the legal formulations advanced by the concerned Advocate in the course of the proceedings of the case; pro bono work done by the concerned Advocate; domain Expertise of the Applicant Advocate in various branches of law, such as Constitutional law, Inter-State Water Disputes, Criminal Law, Arbitration Law, Corporate Law, Family Law, Human Rights, Public Interest Litigation, International law, law relating to women, etc.	40 Points
3.	Publications by the Applicant Advocate	15 Points
4.	Test of personality & Suitability on the basis of interview/ interaction.	25 Points

(viii) All the names that are listed before the Permanent Committee/cleared by the Permanent Committee will then go to the Full Court.

(ix) The Full Court will not normally resort to voting by secret ballot except when it is unavoidable. In the event of voting by secret ballot, decisions will be carried by a majority of the Judges who have chosen to exercise their preference / choice.

(x) All cases that have not been favourably considered by the Full Court may be reviewed / reconsidered after expiry of a period of two years following the manner indicated above as if the proposal is being considered afresh.

(xi) In the event, a Senior Advocate is guilty of conduct which according to the Full Court disentitles the Senior Advocate concerned to continue to be worthy of the designation, the Full Court may review its decision to designate the concerned person and recall the same.

02. This is issued with immediate effect in supersession of the guidelines issued by the Hon'ble High Court of Tripura in this regard vide notification No.F.29(6)-HC/98-13/10330 dated 17.07.2013 and subsequently amended vide notification No.F.29(6)-HC/98-14/3288 dated 06.03.2014.

03. These guidelines and the observations made by the Hon'ble Supreme Court of India in the Judgment aforesaid shall be strictly followed in designating Senior Advocates in the High Court of Tripura.

By order,
Sd/-
(S.G.Chattopadhyay)
Registrar General

No.F.29(6)-HC/2013-17/18657-721 Dated, Agartala, the 13th November, 2017
Copy to:-

1. The Secretary General of the Hon'ble Supreme Court of India.
2. The Advocate General, Tripura.
3. The President / Secretary, Tripura High Court Bar Association, Agartala.
4. The Chairman, Bar Council of Tripura.
5. The LR & Secretary, Law Department, Government of Tripura, Agartala.
6. The President/Secretary, Tripura Bar Association, Agartala.
7. The Director, Tripura Judicial Academy, High Court of Tripura, Agartala.
8. All the Presidents, District/Sub-divisional Bar Associations in Tripura.
9. The District & Sessions Judge, South Tripura Judicial District, Belonia/ West Tripura Judicial District, Agartala/ North Tripura Judicial District, Dharmanagar / Unakoti Judicial District, Kailashahar/ Gomati Judicial District, Udaipur with a direction to circulate the same among the Judicial Officers of their district.
10. The Judge, Family Court, Agartala, West Tripura Judicial District/ Udaipur, Gomati Judicial District/Kailashahar, Unakoti Judicial District with a direction to circulate the same among the Judicial Officers working under them.
11. The Member Secretary, Tripura State Legal Services Authority, Agartala.
12. The Registrar (Vigilance), High Court of Tripura, Agartala.
13. The Registrar (Judicial), High Court of Tripura, Agartala.
14. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala.
15. The Registrar (Admn.), High Court of Tripura, Agartala.
16. The Joint Registrar, High Court of Tripura, Agartala.
17. All Deputy Registrars, High Court of Tripura, Agartala.
18. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala.
19. The Secretary attached with the Registrar General, High Court of Tripura, Agartala.
20. All Assistant Registrars, High Court of Tripura, Agartala.
21. All Superintendents, High Court of Tripura, Agartala.
22. The Programmer, Computer Section, High Court of Tripura, Agartala with a request to upload the same in the official website of the High Court of Tripura.
23. Notification file.


13.11.17
Registrar General